

PT. DT- 14/1/94

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Fixed for AH/IR

on 14/1/94 at Nagpur

By Registrar

Date:- 14-1-1994

Heard Mr. Khan, Counsel
for applicant.

It is apparent that against
the eviction proceedings revision
petition is pending and it was
filed as late as on 18-12-1993

The Contentions of the applicant is
that the stay of the eviction
proceedings have not been
granted by the revision
authority so far.

It will be more appropriate for
the applicant to press his stay
application before the revisional
authority and we do not think
that at this stage we should inter-
fere. Application dismissed.

order/Judgment despatched
to Applicant/Respondent (s)
on 2/2/94
4/2/94

MR Kolhatkar
(M.R. KOLHATKAR) (M.S. DESHPANDE)
M(A) VC.